

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:1170
ANSWERED ON:17.07.2014
HEIGHT OF NARMADA DAM
Ali Shri Idris;Jayadevan Shri C. N.

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) whether the Government has decided to raise the height of Narmada Dam by 17 meters;
- (b) if so, the extent to which hydro power generation and water supply capacity is likely to be optimized;
- (c) whether large number of people are likely to be displaced due to this;
- (d) if so, the details thereof and whether report of the Ministry of Social Justice on displacement of the people has been taken note of; and
- (e) if so, the steps taken or being taken by the Government to rehabilitate the people affected by dam height?

Answer

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION;
PARLIAMENTARY AFFAIRS AND TEXTILES (INDEPENDENT CHARGE). (SHRI SANTOSH KUMAR GANGWAR)

(a) The Narmada Control Authority (NCA) has permitted Sardar Sarovar Narmada Nigam Limited (SSNNL), Government of Gujarat to carry out Phase-I proposal comprising construction of piers, overhead bridge and installation of gates in open or raised position at Sardar Sarovar Project as per the approved design, subject to conditions of Environment Sub-Group; and Resettlement and Rehabilitation (R&R) Sub-Group of NCA, in accordance with the directions of the Hon'ble Supreme Court in its order dated 18.10.2000.

(b) Power generation units with capacity of 1450 MW have already been commissioned and are in operation. The Sardar Sarovar Project envisages the development of irrigation potential of 17.92 lakh hectares and 2.46 lakh hectares in the States of Gujarat and Rajasthan, respectively. Gujarat has made a provision of 1.06 Million Acre Feet (MAF) for drinking, Municipal and Industrial uses to 135 urban centres and 8215 villages in Gujarat out of their allocated share. Rajasthan has also planned to provide drinking water to two urban centres and 1107 villages in Rajasthan from their allocated share of water.

(c) & (d) No additional agricultural land or house is expected to get submerged due to present permission for Phase-I construction, which was granted after clearance by Environment Sub-Group (ESG) and Resettlement & Rehabilitation (R&R) Sub-Group including consultation with Grievance Redressal Authorities (GRAs) of Gujarat, Madhya Pradesh and Maharashtra.

(e) Does not arise.